

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (DIVYANGJAN)
RAJYA SABHA

UNSTARRED QUESTION No. 444
TO BE ANSWERED ON 13.12.2018

Establishment of National Fund for persons with disabilities

444: SHRIMATI VANDANA CHAVAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be please to State:

- (a) whether the National Fund under Section 86 of the Rights of Persons with Disabilities Act has been operationalized;
- (b) if so, the prescribed manner of devolution of funds as required under Section 86(2) of the Act and the details of devolution of funds since it has been operationalized, month-wise; and
- (c) if not, the expected timeline by which the fund would be established and the details of avenues where sums under Section 86(1) (a) and 86(1) (b) are currently held?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) to (c) The Rights of the Persons with Disabilities Act, 2016 (RPwD Act, 2016) has been brought into force from 19/04/2017. The Central Government has notified Rights of Persons with Disabilities Rules 2017 on 15/06/2017. Rule 41 and Rule 42 of these rules deals with manner of utilization and management of the National Fund through a Governing Body. The Governing Body for management of the National Fund has been constituted vide Notification S.O. 3322(E) dated 13/10/2017. Subsequently, a Trust Deed of National Fund for Persons with Disabilities has been executed on 18/04/2018.

As per Section 86(2) of the RPwD Act, 2016, all sums available under the erstwhile Fund for people with disabilities and Trust Fund for Empowerment of Persons with Disabilities are available under the National Fund. As on 28.06.2018, an amount of Rs 280, 30,79,860 was available under fixed deposits and savings accounts. The Governing Body has decided to earmark an amount of Rs. 250 crore as its corpus. The Governing Body in its meeting held on 30/07/2018 has approved three schemes for providing financial support from the interest accrued from corpus of the National Fund. However, since July 2018, an expenditure of Rs. 8,87,000 has been incurred from this fund on administrative account only.
